

State Vs. Aas Mohd.  
FIR No. : 699/2020  
PS : Mayur Vihar

25.02.2021

**The present bail application is taken up for the accused Aas Mohd.**

Present: Ld. APP for the State.

Ld. Counsel for applicant /accused.

An application u/sec. 437 Cr.P.C. for the release of the accused Aas Mohd. on bail is moved by his Ld. Counsel.

Reply filed by the IO.

Both the sides are heard on the application. Considering the following:

- 1.that the accused has been in custody for more than a month now,
2. that the accused was not arrested on the spot,
3. no reason has been putforward by the I.O. as to why the custody of the accused is required,
- 4.that, in view of spread of Corona Virus, the Court is of considered opinion that the trial of the case would take time and it would not be appropriate to keep the accused further behind the bars till the conclusion of the trial. Hence, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs.20,000/- with one surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request.

Application is disposed off accordingly.

(Anshul Mehta)  
MM (East)/KKD/Delhi/25.02.2021

State Vs. Mahender @ Mannu  
FIR No. : 00066/21  
PS : Gandhi Nagar

25.02.2021

**The present bail application is taken up for the accused Mahender @ Mannu**

Present: Ld. APP for the State.

Ld. Counsel for applicant /accused.

An application u/sec. 437 Cr.P.C. for the release of the accused Mahender @ Mannu on bail is moved by his Ld. Counsel.

Reply filed by the IO.

Both the sides are heard on the application. Considering the following;

- 1.that the investigation is at the preliminary stage and the accused was formally arrested in Mandawali Jail on 10.02.2021,
2. that the case property has been recovered from the accused,
3. that the accused has been involved in more than 15 cases of similar nature.

The court does not deem it fit to release the accused on bail. Accordingly, the application in hand stands dismissed. Copy of the order be given dasti on request.

**(Anshul Mehta)**  
**MM (East)/KKD/Delhi/25.02.2021**

FIR No.:ED-MV1-00334/2020  
PS Mayur Vihar

25.02.2021

Present : Ld. Counsel alongwith applicant.

An application for release of mobile make A30, IMEI No.358084103194959 on Superdari was moved by the applicant.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Sunderbhai Ambalal Desai v. State of Gujarat** (AIR 2003 SC 638) and **Manjeet Singh v. State**, I am satisfied that this will be an eminently fit case where the Mobile Phone Redmi Note 8 can be released to rightful owner, subject to execution of security bond. Accordingly, let case property be released to the rightful owner after preparing detailed panchnama; taking photographs of the case property; valuation report and a security bond.

**The photographs of the case property should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.**

The panchnama/photographs/valuation report etc. be filed along with charge sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai v. State of Gujarat & Manjeet Singh v. State.**

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant and IO as well.

  
(ANSHUL MEHTA)  
MM (East)/KKD/Delhi/25.02.2021



FIR No.: 034143/2020

PS : Gandhi Nagar

25.02.2021

Presnet: Ld. Counsel for the applicant.

An application for release of vehicle bearing registration no. DL-7SBT-9862 on superdari has been moved by the applicant.

Reply is filed by the IO. As per reply, IO has no objection if the vehicle is released to its rightful owner. Heard. Application perused.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Sunderbhai Ambalal Desai v. State of Gujarat** (AIR 2003 SC 638) and **Manjeet Singh v. State**, I am satisfied that this will be an eminently fit case where vehicle bearing registration no. **DL-7SBT-9862** can be released to rightful owner, subject to execution of security bond. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report and a security bond.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant.

(ANSHUL MEHTA)  
MM (East)/KKD/Delhi/25.02.2021

FIR No.:0483/2020

PS : Mayur Vihar

25.02.2021

Presnet: Ld. Counsel for the applicant.

An application for release of vehicle bearing registration no. UP-16CM-9064 on superdari has been moved by the applicant.

Reply is filed by the IO. As per reply, IO has no objection if the vehicle is released to its rightful owner. Heard. Application perused.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Sunderbhai Ambalal Desai v. State of Gujarat** (AIR 2003 SC 638) and **Manjeet Singh v. State**, I am satisfied that this will be an eminently fit case where vehicle bearing registration no. **UP-16CM-9064** can be released to rightful owner, subject to execution of security bond. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report and a security bond.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant.

  
(ANSHUL MEHTA)  
MM (East)/KKD/Delhi/25.02.2021

FII No. 3091/2021  
PS : Gandhi Nagar

25.02.2021

Present: Ld. Counsel for the applicant.

An application for release of vehicle bearing registration no. DL-13SC-1994 on superdari has been moved by the applicant.

Reply is filed by the IO. As per reply, IO has no objection if the vehicle is released to its rightful owner. Heard. Application perused.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Sunderbhai Ambalal Desai v. State of Gujarat** (AIR 2003 SC 638) and **Manjeet Singh v. State**, I am satisfied that this will be an eminently fit case where vehicle bearing registration no. **DL-13SC-1994** can be released to rightful owner, subject to execution of security bond. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report and a security bond.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant.

  
(ANSHUL MEHTA)  
MM (East)/KKD/Delhi/25.02.2021



E- FIR No.:0066/21  
PS Gandhi Nagar

25.02.2021

Present : Applicant in person.

An application for release of mobile make Redmi Note 8, IMEI No.1-867510044522159 on Superdari was moved by the applicant.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Sunderbhai Ambalal Desai v. State of Gujarat** (AIR 2003 SC 638) and **Manjeet Singh v. State**, I am satisfied that this will be an eminently fit case where the Mobile Phone Redmi Note 8 can be released to rightful owner, subject to execution of security bond. Accordingly, let case property be released to the rightful owner after preparing detailed panchnama; taking photographs of the case property; valuation report and a security bond.

**The photographs of the case property should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.**

The panchnama/photographs/valuation report etc. be filed along with charge sheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai v. State of Gujarat & Manjeet Singh v. State.**

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant and IO as well.

  
(ANSHUL MEHTA)  
MM (East)/KKD/Delhi/25.02.2021